

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION**

Rajya Sabha

UNSTARRED QUESTION NO. : 1134

TO BE ANSWERED ON THE 10th March 2025

**INCREASE IN ACCIDENTS DUE TO TECHNICAL FLAWS IN
AIRCRAFTS**

1134. SHRI NEERAJ DANGI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether the primary cause for increasing number of accidents is attributed to technical glitches in aging aircrafts, if so, details of the apt efforts undertaken by Government for proper management and technical solutions for maintenance and repair standards of aircrafts;

(b) whether there is inadequate training among the trained engineers along with dearth of modern equipment in these airline companies; and

(c) whether Government is emphasizing on AI technology in aircraft technology considering the increasing incidents with aircrafts and concerns over passenger safety?

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)**

(a) to (c): From 2020 to 2024, no accident has occurred due to technical malfunction to the aircraft operated by Indian scheduled commercial airlines.

DGCA has laid down regulations under Civil Aviation Requirement (CAR) which requires that the aircraft is maintained in accordance with the manufacturer and DGCA guidelines and all technical issues reported on

the aircraft are rectified before the aircraft is released for flight.

CAR 145 lays down the requirements for the approval of maintenance organization which mandates the organization to have required manpower, equipment and literature commensurate to the type and fleet to be maintained. Under the system, airlines are required to ensure that the aircraft are maintained in a continuous state of airworthiness and all technical issues are rectified.

DGCA has a laid down mechanism of conducting surveillance, spot checks, night surveillance etc. of the airlines/ organizations and personnel to ensure all regulatory requirements are complied with to ensure safety of passenger and aircraft and the observations/ findings are provided to the airline for taking corrective action.

The action taken to correct the observation are reviewed to enforce corrective and preventive action. In case of violations, DGCA takes enforcement action in accordance with laid down procedures which may consist of warning, suspension, cancellation including imposition of financial penalty to the personnel involved/ airline.
